

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No.109
(IB)-2240(ND)2019
New IA5694/2021

IN THE MATTER OF:

**M/s. Hi Tech Resource Management
Limited**

... **Applicant/Petitioner**

Versus

M/s. Overnite Express Limited

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 10.12.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

ORDER

New IA-5694/2021: By filing this application, the Applicant has prayed for restoration of IA-5012/2021 titled as Tirupati Vencom Pvt. Ltd. vs. Devendra Umrao, Resolution Professional of M/s. Overnite Express Ltd. Heard the Ld. Counsel for the Applicant and perused the averments made in the application.

Considering the submissions and averments made in the application, we hereby recall the order relating to the IA dated 11th November, 2021 by which the present IA-5012/2021 was dismissed for default.

Accordingly, the said **IA-5012/2021 is hereby restored** to its original file subject to payment of cost of Rs. 5,000/- to be deposited to the Prime Minister's Relief Fund within a week from today. The deposit of the cost is the condition precedent. The registry is directed to restore the IA on production of receipt in support of the deposit of the cost.

List the IA-5012/2021 on 20th December, 2021.

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**(L. N. GUPTA)
MEMBER (T)**

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**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**